

ITEM NO.3

COURT NO.8

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No.4211/2025

[Arising out of impugned final judgment and order dated 09-12-2024
in RC No. 53/2020 passed by the High Court of Judicature at Patna]

HINDUSTAN CONSTRUCTION COMPANY LTD.

Petitioner(s)

VERSUS

BIHAR RAJYA PUL NIRMAN NIGAM LIMITED & ORS.

Respondent(s)

(FOR ADMISSION and I.R. IA No. 38683/2025 - EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

Date : 14-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

Mr. Navin Pahwa, Sr. Adv.

Mr. Senthil Jagdeesan, Sr. Adv.

Mr. Mahesh Agarwal, Adv.

Mr. Rishi Agrawala, Adv.

Ms. Shruti Arora, Adv.

Mr. Abhinabh Garg, Adv.

Mr. E. C. Agrawala, AOR

For Respondent(s) :

Mr. Manish Kumar, AOR

Mr. Divyansh Mishra, Adv.

Mr. Yoshit Jain, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Exemption Application is allowed.
2. Arguments concluded.
3. Judgment reserved.
4. Mr. Navin Pahwa, the learned Senior counsel appearing for the petitioner and Mr. Manish Kumar, the learned counsel appearing for the Respondent No.1 - Bharat Rajya Pul Nirman Nigam Limited have filed their respective written submissions.

5. However, we want Mr. Pahwa to look into one of the recent pronouncements of this very Bench in the case of "M/s. Gayatri Project Limited vs. Madhya Pradesh Road Development" (2025) INSC 698 and offer his comments by filing a short separate note on it.

6. A soft copy of the written submissions shall also be forwarded to writtensubmissions.jbp@gmail.com.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)